

<u>ITEM Nos.</u>	1701-1774, 1776-1814, 1833-1840, 1848-1865, 1888-1970, 2021-2025, 2215-2239, 2315-2393, 2461-2469, 2484-2491, 2511-2531, 2564-2589, 2628-2647, 2705 AND 2707-2742.	COURT NO.6	<u>REVISED FOR APPEARANCE</u> SECTION IX
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S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL)..... Diary No. 2979/2024

HITESH RASTOGI

Petitioner(s)

VERSUS

AMIT AGARWAL & ANR.

Respondent (s)

Diary No. 4676-2024,	Diary No. 14028-2024,	Diary No. 14156-2024,
Diary No. 14231-2024,	Diary No. 14249-2024,	Diary No. 14330-2024,
Diary No. 14467-2024,	Diary No. 14481-2024,	Diary No. 14759-2024,
Diary No. 14773-2024,	Diary No. 14781-2024,	Diary No. 14835-2024,
Diary No. 14837-2024,	Diary No. 14925-2024,	Diary No. 14976-2024,
Diary No. 15006-2024,	Diary No. 15071-2024,	Diary No. 15083-2024,
Diary No. 15169-2024,	Diary No. 15178-2024,	Diary No. 15192-2024,
Diary No. 15220-2024,	Diary No. 15255-2024,	Diary No. 15279-2024,
Diary No. 15293-2024,	Diary No. 15307-2024,	Diary No. 15320-2024,
Diary No. 15338-2024,	Diary No. 15375-2024,	Diary No. 15449-2024,
Diary No. 15456-2024,	Diary No. 15479-2024,	Diary No. 15482-2024,
Diary No. 15493-2024,	Diary No. 15529-2024,	Diary No. 15533-2024,
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Diary No. 15580-2024,	Diary No. 15597-2024,	Diary No. 15598-2024,
Diary No. 15625-2024,	Diary No. 15652-2024,	Diary No. 15679-2024,
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Date: 09-09-2024 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
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Mr. Abhinav Gupta, Adv.
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Mr. Nikhil Malhotra, Adv.
Ms. Neha Malhotra, Adv.

Ms. Purnima Krishna, AOR
Mr. M.F. Philip, Adv.
Mr. Karamveer Singh Yadav, Adv.

Dr. N. Visakamurthy, AOR

Mr. Agam Sharma , AOR

Mr. Raj Bahadur Yadav, AOR
Mr. Raghvendra Shukla, Adv.

Mr. Nishant Ramakantrao Katneshwarkar, AOR

Ms. Charu Mathur, AOR

Mr. Shibashish Misra, AOR

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Mr. Anilendra Pandey, AOR

Mr. S. Prabu Ramasubramanian, Adv.
Mr. Raghunatha Sethupathy B, AOR
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Mr. Ashish Yadav, AOR

Mr. Dushyant Parashar, AOR

Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.

Ms. Disha Singh , AOR

Ms. Shivani Lal, Adv.
Ms. Yogamaya M.G., Adv.
Mr. Parminder Singh Bhullar, AOR

Mr. Sukesh Ghosh, Adv.
Mr. Chand Qureshi, AOR
Mr. Keshav Dev, Adv.
Mr. Raj Kumar Yadav, Adv.
Mr. Dhirendar Kumar Verma, Adv.

Dr. Mrs. Vipin Gupta, AOR

Dr. Hemant Gupta, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

Mrs. Bela Maheshwari, AOR

Mr. Dhananjay Bhaskar Ray, AOR

Mr. Sudhir Bisla, Standing Counsel, Adv.
Ms. Tulika Mukherjee, AOR

Mr. V. Aravind, Adv.
Mr. Beenu Sharma, Adv.

Ms. Aakriti Priya, Adv.
Mr. Balaji Srinivasan, AOR

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M/S. Udit Kishan And Associates, AOR

Mr. Krishna Kumar Singh, AOR

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Mr. Yajur Bhalla, Adv.
Ms. Anchita Nayyar, Adv.
Ms. Ragini Sharma, Adv.
Ms. Akansha Gulati, Adv.
Ms. Gauri Bedi, Adv.
Ms. Aadya Kapoor, Adv.
Mr. Alex Noel Dass, Adv.
Ms. Rohit Pandey, Adv.

Mr. Atul Kumar, AOR
Ms. Sweety Singh, Adv.
Ms. Archana Kumari, Adv.
Mr. Rahul Pandey, Adv.
Mr. Sudipta Singha Roy, Adv.
Mr. Harsh Kumar, Adv.
Mr. Himanshu Raj, Adv.
Mr. V B Pandey, Adv.

Ms. Mahua Kalra, AOR
Dr. Sanjay Kumar, Adv.
Ms. Arpita Sawhney, Adv.
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Mr. Manoj Kumar Rajput, Adv.
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Mr. Som Raj Choudhury, AOR

M/S. Gururaj & Nayak, AOR

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Mr. Dhuli Gopi Krishna, Adv.

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Mr. Alok Singh, Adv.

Mr. Anuj Saxena, Adv.

Mr. Anuj Ruhela, Adv.

Mr. Manan Malik, Adv.

Mr. Durgesh Ramchandra Gupta, AOR

Mr. P. S. Sudheer, AOR

Ms. Miranda Solaman, Adv.

Mr. Jitesh Malik, Adv.

Mr. Satish Kumar, AOR

Mr. Vatsalya Vigya, AOR

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Mr. Aayush Agarwala, Adv.

Mr. Kunj Mehra, Adv.

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Ms. Ruby Singh Ahuja, Adv.

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Ms. Megha Dugar, Adv.

Mr. Jappanpreet Hora, Adv.

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Mrs. Gunjan Gupta, Adv.

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Mr. Sahil Tagotra, AOR

Mr. Abdul Qadir Abbasi, AOR

Mr. Amrendra Kumar Mehta, AOR

Mr. Shovan Mishra, AOR

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Mr. Y. Arunagiri, Adv.

Mr. Nikhil Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Diary No. 22941-2024

Learned counsel appearing for the petitioner(s)/appellant(s) seeks permission to withdraw the present matter as the petitioner(s)/appellant(s) intends to avail the benefit of the arbitration clause.

Permission granted.

The present matter stands dismissed as withdrawn with liberty, as prayed for.

Diary No. 20247-2024

Learned counsel appearing for the petitioner(s)/appellant(s) states that because of an inadvertent error, the present petition has been filed duplicating the petition which has been preferred earlier. Therefore, she prays for disposal of the present petition as withdrawn.

Ordered accordingly.

The present matter stands disposed of as withdrawn.

Diary No. 22676-2024; Diary No. 20278-2024; Diary No. 17934-2024; Diary No. 18721-2024 and Diary No. 19483-2024.

Learned counsel for the petitioner(s)/appellant(s) states that the matters has rendered infructuous.

The present matters stand dismissed as having become infructuous.

Diary No. 23275-2024

Learned counsel for the petitioner(s)/appellant(s) states that the matter has rendered infructuous. Hence, he prays for withdrawal of the matter.

The present matter stands dismissed as withdrawn.

Diary No. 15555-2024

Learned counsel appearing for the petitioner(s)/appellant(s) prays for withdrawal of the present matter as the petitioner(s)/appellant(s) intends to file an appropriate application in an already pending special leave petition.

Permission granted.

The present matter shall stand dismissed as

withdrawn, as prayed for.

Diary No. 18804-2024

Learned counsel for the petitioner(s)/appellant(s) states that the dispute between the parties has been settled through the process of arbitration and hence, he prays for withdrawal of the present matter.

The present matter stands dismissed as withdrawn, as prayed for.

Diary No. 18437-2024

Learned counsel appearing for the petitioner(s)/appellant(s) states that the dispute between the parties has been settled amicably and therefore, she has instructions to withdraw the present matter.

The present matter stands dismissed as withdrawn, as prayed for.

Diary No. 21988-2024

Learned counsel for the petitioner(s)/appellant(s) seeks permission to withdraw the present matter as the petitioner(s)/appellant(s) intends to avail the remedies available in accordance with law.

The present matter stands dismissed as withdrawn, as prayed for.

Diary No. 15320-2024

The petitioner, who appeared in-person, prays for withdrawal of the present writ petition with liberty to approach the appropriate forum for redressal of his grievances as has been highlighted in the present petition.

The present petition stands dismissed as withdrawn with liberty as prayed for.

Diary No. 16202-2024

The petitioner, who appeared in-person, prays for withdrawal of the present matter.

The present matter stands dismissed as withdrawn.

Diary No. 14773-2024; Diary No. 15680-2024; Diary No. 15811-2024; Diary No. 15839-2024; Diary No. 15976-2024; Diary No. 16192-2024; Diary No. 17803-2024; Diary No. 17993-2024; Diary No. 18724-2024; Diary No. 19086-2024; Diary No. 19459-2024; Diary No. 19703-2024; Diary No. 19919-2024; Diary No. 20274-2024; Diary No. 21203-2024; Diary No. 21309-2024; Diary No. 21333-2024; Diary No. 21851-2024;

Diary No. 22478-2024; Diary No. 22589-2024; Diary No. 22765-2024; Diary No. 22892-2024; Diary No. 23766-2024; Diary No. 23845-2024; Diary No. 24274-2024; Diary No.23626-2024 and Diary No. 24486-2024.

Learned counsel appearing for the petitioner(s)/appellant(s) seeks permission to withdraw the present matters.

Permission granted.

The present matters shall stand dismissed as withdrawn, as prayed for.

Diary No. 20604-2024; Diary No. 23888-2024; Diary No.24427-2024; Diary No.24441-2024; Diary No.24453-2024; Diary No.24499-2024; Diary No.24504-2024; Diary No.24541-2024 and Diary No.24785-2024.

Ms. Anindita Pujari, Advocate-on-Record, who has earlier filed the present matters is stated to have been designated as a Senior Advocate and therefore, fresh vakalatnama is required to be filed.

Hence, learned counsel presently appearing for the petitioner(s)/appellant(s) prays for eight weeks' time to file fresh vakalatnama and to cure the defects in the matter(s), failing which the

matter(s) shall stand dismissed without further reference to this Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Diary No. 24092-2024

Learned Advocate-on-Record, who had earlier filed the present matter(s) has been designated as a Senior Advocate. Therefore, fresh vakalatnama is required to be filed.

Hence, learned counsel presently appearing for the petitioner(s)/appellant(s) prays for eight weeks' time to file fresh vakalatnama and to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to this Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Diary No. 16815-2024; Diary No. 20152-2024; Diary No. 21395-2024; Diary No. 21412-2024; Diary No. 21415-2024; Diary No. 21417-2024; Diary No. 21421-2024; Diary No. 20241-2024; Diary No. 19457-2024;

Diary No. 24551-2024; Diary No. 16067-2024 and
Diary No. 18325-2024.

Eight weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Diary No. 21068-2024

As prayed, two weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Rest of the Matters

Six weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the

learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(POOJA SHARMA)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

ITEM Nos. 1701-1774,
1776-1814, 1816-1831,
1833-1840, 1842-1846,
1848-1865, 1867-1886
1888-1970, 1972-2019,
2021-2025, 2027-2213,
2215-2239, 2241-2313,
2315-2393, 2395-2459,
2461-2469, 2471-2482,
2484-2491, 2493-2509,
2511-2531, 2533-2562,
2564-2589, 2591-2626,
2628-2647, 2649-2703,
2705 AND 2707-2742.

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL)..... Diary No. 2979/2024

HITESH RASTOGI

Petitioner(s)

VERSUS

AMIT AGARWAL & ANR.

Respondent (s)

Diary No. 4676-2024,	Diary No. 14028-2024,	Diary No. 14156-2024,
Diary No. 14231-2024,	Diary No. 14249-2024,	Diary No. 14330-2024,
Diary No. 14467-2024,	Diary No. 14481-2024,	Diary No. 14759-2024,
Diary No. 14773-2024,	Diary No. 14781-2024,	Diary No. 14835-2024,
Diary No. 14837-2024,	Diary No. 14925-2024,	Diary No. 14976-2024,
Diary No. 15006-2024,	Diary No. 15071-2024,	Diary No. 15083-2024,
Diary No. 15169-2024,	Diary No. 15178-2024,	Diary No. 15192-2024,
Diary No. 15220-2024,	Diary No. 15255-2024,	Diary No. 15279-2024,
Diary No. 15293-2024,	Diary No. 15307-2024,	Diary No. 15320-2024,
Diary No. 15338-2024,	Diary No. 15375-2024,	Diary No. 15449-2024,
Diary No. 15456-2024,	Diary No. 15479-2024,	Diary No. 15482-2024,
Diary No. 15493-2024,	Diary No. 15529-2024,	Diary No. 15533-2024,
Diary No. 15538-2024,	Diary No. 15555-2024,	Diary No. 15560-2024,
Diary No. 15580-2024,	Diary No. 15597-2024,	Diary No. 15598-2024,
Diary No. 15625-2024,	Diary No. 15652-2024,	Diary No. 15679-2024,
Diary No. 15680-2024,	Diary No. 15691-2024,	Diary No. 15698-2024,
Diary No. 15712-2024,	Diary No. 15720-2024,	Diary No. 15728-2024,
Diary No. 15731-2024,	Diary No. 15749-2024,	Diary No. 15750-2024,
Diary No. 15767-2024,	Diary No. 15768-2024,	Diary No. 15795-2024,
Diary No. 15808-2024,	Diary No. 15811-2024,	Diary No. 15839-2024,
Diary No. 15842-2024,	Diary No. 15847-2024,	Diary No. 15870-2024,
Diary No. 15901-2024,	Diary No. 15902-2024,	Diary No. 15927-2024,
Diary No. 15936-2024,	Diary No. 15938-2024,	Diary No. 15976-2024,
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Diary No. 16018-2024,	Diary No. 16059-2024,	Diary No. 16061-2024,
Diary No. 16067-2024,	Diary No. 16073-2024,	Diary No. 16088-2024,

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Diary No. 16122-2024, Diary No. 16126-2024, Diary No. 16133-2024,
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Diary No. 16843-2024, Diary No. 16857-2024, Diary No. 16861-2024,
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Date: 09-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
[IN CHAMBERS]

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Mr. Shamik Shirishbhai Sanjanwala, AOR

Mr. Ram Lal Roy, AOR
Mr. Vibhakar Mishra, Adv.

Mr. Harmeet Singh Ruprah, AOR
Mr. Kanishk Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Diary No. 22941-2024

Learned counsel appearing for the petitioner(s)/appellant(s) seeks permission to withdraw the present matter as the petitioner(s)/appellant(s) intends to avail the benefit of the arbitration clause.

Permission granted.

The present matter stands dismissed as withdrawn with liberty, as prayed for.

Diary No. 20247-2024

Learned counsel appearing for the petitioner(s)/appellant(s) states that because of an inadvertent error, the present petition has been filed duplicating the petition which has been preferred earlier. Therefore, she prays for disposal of the present petition as withdrawn.

Ordered accordingly.

The present matter stands disposed of as withdrawn.

Diary No. 22676-2024; Diary No. 20278-2024; Diary No. 17934-2024; Diary No. 18721-2024 and Diary No. 19483-2024.

Learned counsel for the petitioner(s)/appellant(s) states that the matters has rendered infructuous.

The present matters stand dismissed as having become infructuous.

Diary No. 23275-2024

Learned counsel for the petitioner(s)/appellant(s) states that the matter has rendered infructuous. Hence, he prays for withdrawal of the matter.

The present matter stands dismissed as withdrawn.

Diary No. 15555-2024

Learned counsel appearing for the petitioner(s)/appellant(s) prays for withdrawal of the present matter as the petitioner(s)/appellant(s) intends to file an appropriate application in an already pending special leave petition.

Permission granted.

The present matter shall stand dismissed as

withdrawn, as prayed for.

Diary No. 18804-2024

Learned counsel for the petitioner(s)/appellant(s) states that the dispute between the parties has been settled through the process of arbitration and hence, he prays for withdrawal of the present matter.

The present matter stands dismissed as withdrawn, as prayed for.

Diary No. 18437-2024

Learned counsel appearing for the petitioner(s)/appellant(s) states that the dispute between the parties has been settled amicably and therefore, she has instructions to withdraw the present matter.

The present matter stands dismissed as withdrawn, as prayed for.

Diary No. 21988-2024

Learned counsel for the petitioner(s)/appellant(s) seeks permission to withdraw the present matter as the petitioner(s)/appellant(s) intends to avail the remedies available in accordance with law.

The present matter stands dismissed as withdrawn, as prayed for.

Diary No. 15320-2024

The petitioner, who appeared in-person, prays for withdrawal of the present writ petition with liberty to approach the appropriate forum for redressal of his grievances as has been highlighted in the present petition.

The present petition stands dismissed as withdrawn with liberty as prayed for.

Diary No. 16202-2024

The petitioner, who appeared in-person, prays for withdrawal of the present matter.

The present matter stands dismissed as withdrawn.

Diary No. 14773-2024; Diary No. 15680-2024; Diary No. 15811-2024; Diary No. 15839-2024; Diary No. 15976-2024; Diary No. 16192-2024; Diary No. 17803-2024; Diary No. 17993-2024; Diary No. 18724-2024; Diary No. 19086-2024; Diary No. 19459-2024; Diary No. 19703-2024; Diary No. 19919-2024; Diary No. 20274-2024; Diary No. 21203-2024; Diary No. 21309-2024; Diary No. 21333-2024; Diary No. 21851-2024;

Diary No. 22478-2024; Diary No. 22589-2024; Diary No. 22765-2024; Diary No. 22892-2024; Diary No. 23766-2024; Diary No. 23845-2024; Diary No. 24274-2024; Diary No.23626-2024 and Diary No. 24486-2024.

Learned counsel appearing for the petitioner(s)/appellant(s) seeks permission to withdraw the present matters.

Permission granted.

The present matters shall stand dismissed as withdrawn, as prayed for.

Diary No. 20604-2024; Diary No. 23888-2024; Diary No.24427-2024; Diary No.24441-2024; Diary No.24453-2024; Diary No.24499-2024; Diary No.24504-2024; Diary No.24541-2024 and Diary No.24785-2024.

Ms. Anindita Pujari, Advocate-on-Record, who has earlier filed the present matters is stated to have been designated as a Senior Advocate and therefore, fresh vakalatnama is required to be filed.

Hence, learned counsel presently appearing for the petitioner(s)/appellant(s) prays for eight weeks' time to file fresh vakalatnama and to cure the defects in the matter(s), failing which the

matter(s) shall stand dismissed without further reference to this Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Diary No. 24092-2024

Learned Advocate-on-Record, who had earlier filed the present matter(s) has been designated as a Senior Advocate. Therefore, fresh vakalatnama is required to be filed.

Hence, learned counsel presently appearing for the petitioner(s)/appellant(s) prays for eight weeks' time to file fresh vakalatnama and to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to this Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Diary No. 16815-2024; Diary No. 20152-2024; Diary No. 21395-2024; Diary No. 21412-2024; Diary No. 21415-2024; Diary No. 21417-2024; Diary No. 21421-2024; Diary No. 20241-2024; Diary No. 19457-2024;

Diary No. 24551-2024; Diary No. 16067-2024 and
Diary No. 18325-2024.

Eight weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Diary No. 21068-2024

As prayed, two weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the learned Judge-in-Chambers or the appropriate Court(s) as per the Rules.

Rest of the Matters

Six weeks' time is granted to cure the defects in the matter(s), failing which the matter(s) shall stand dismissed without further reference to the Court. If the defects are cured, the matter(s) be processed for listing before the

learned Judge-in-Chambers or the appropriate
Court(s) as per the Rules.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(POOJA SHARMA)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)